IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.82184 of 2024
Arising Out of PS. Case No.-297 Year-2020 Thana- KALYANPUR District- East Champaran

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Abhyuday Dwivedi Son of Sachchidanand Dwivedi Vill-Nawada,P.S-Vaishali,Dist-Vaishali,At Present Residing At 46/7,Surendranath Banerjee Road Kolkata-70014,West Bengal ... ... Petitioner/s

Versus

1. The State of Bihar bihar
2. Prerna Singh Daughter of Sunil Kumar Singh village- Gariba, Ps- kalyanpur, dist- East champaran ... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr.Anil Kumar
For the Opposite Party/s : Mr.Pramod Kumar Pandey

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CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR PANDEY

ORAL ORDER

2 07-02-2025 Heard learned counsel for the petitioner as well as the learned APP for the State.

2. The petitioner apprehends his arrest in connection with Kalyanpur P.S. Case No. 297 of 2020, registered for the offences punishable under Sections 341, 323, 498(A), 504 and 34 of the Indian Penal Code and Sections ¾ of the D.P. Act.

3. The second anticipatory bail petition is dismissed as not maintainable, but at the same time, it is observed that if the petitioner surrenders before the court below, it shall take endeavor to explore the possibility of restoration of the nuptial tie by taking recourse of mediation and conciliation process.

4. With the aforesaid observation, this application is disposed of.

(Nawneet Kumar Pandey, J)

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